

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13998/2016

(Arising out of impugned final judgment and order dated 20-02-2015 in DBCWP No. 1542/2015 passed by the High Court of Judicature for Rajasthan, Bench at Jodhpur)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

MUKESH KUMAR MEENA

Respondent(s)

Date : 25-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Petitioner(s) Mr. Nachiketa Joshi, Adv.  
Ms. Niranjana Singh, Adv.  
Mr. Mohd. Akhil, Adv.  
Mr. P.V. Yogeswaran, Adv.  
Mr. Abhishek Singh, Adv.  
Mr. Nring Chamwibo Zeliang, Adv.  
Mr. Raj Bahadur Yadav, AORFor Respondent(s) Dr. Sumant Bhardwaj, Adv.  
Mr. Vedant Bharadwaj, Adv.  
Ms. Mridula Ray Bharadwaj, AOR  
Mr. Vipul Rana, Adv.  
Ms. Ritu Bhardwaj, Adv.UPON hearing the counsel the Court made the following  
O R D E R

We have heard Mr. Nachiketa Joshi, learned counsel for the petitioners and Dr. Sumant Bhardwaj, learned counsel for the respondent.

Leave granted.

Arguments concluded.

Judgment reserved.

(ANITA MALHOTRA)  
COURT MASTER(NIDHI BHARDWAJ)  
COURT MASTER